

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

Review Petition No. (N)19/95

and
Misc. Petition No. (v)302/95
in
D.A. NO:457/93

Decided on the 11th day of Jan. 1996

CORAM: HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

1. Union of India
through
its Secretary,
Govt. of India,
Ministry of Defence,
New Delhi.
2. Director General,
Ordnance Factory,
10-A, Auckland Road,
Calcutta.
3. General Manager,
Ordnance Factory,
Ambazari,
Nagpur - 21. .. Review Petitioners

-versus-

1. D.N.Sadhukhan
2. J.K.Das .. Respondents

O R D E R (BY CIRCULATION)

(Per M.R.Kolhatkar, Member(A))

This is a review petition filed by original respondents viz. Union of India & Ors. against my judgment dt. 16-3-95. Under the rules Review Petition is required to be filed within a month of receipt of the copy of the judgment. It is not disputed that the copy of the judgment was received by the respondents on or about 27-3-95 and the review petition ought to have been filed by 27-4-95. The Review Petition has, however, been filed on 19th October, 1995 i.e. after a delay of